NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) No. 127/Chd/Pb/2017

In the matter of:

UCO Bank ...Petitioner-Financial Creditor

Versus

KKK Cotspin Pvt. Ltd. ... Respondent-Corporate Debtor

Present: Mr. R.S. Bhatia, Advocate for the petitioner.

Mr. Vikas Bali, Advocate for the respondent.

In view of the observation made in the order dated 20.12.2017, learned counsel for the petitioner has filed fresh Form 2 a written communication from Mr. Vivek Kumar Arora, Resolution Professional, proposed as the Interim Resolution Professional disclosing the required particulars. It is stated that presently Mr. Vivek Kumar Arora is appointed as Interim Resolution Professional/Resolution Professional only in one proceedings. Copy of this Form 2 has been supplied to the counsel for the respondent. The same be taken on record. Reply has already been filed by the respondent, as per office report.

Arguments heard. Reserved.

Sd/-(Justice R.P. Nagrath) Member (Judicial)

January 12, 2018